

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 213-214 of 2020

In the matter of:

Dr. Apurba Kumar Sarma & Ors.

....Appellants

Vs.

**M/s. Complete Medical Care & Research
Institute Pvt. Ltd. & Ors.**

....Respondents

Present

For Appellants: Mr. Manish Goswami, Advocate.

**For Respondents: Mr. Neeraj Kumar Gupta, for R-2 to R-6.
Mr. Patita Paban, for R-3 to R-5.**

ORDER
(Virtual Mode)

07.12.2020: Mr. Neeraj Kr. Gupta, the Learned Counsel for Respondent No. 2 to 6 prays for time to file Reply to IA No. 2718 and 2719 of 2020 and accordingly he is permitted to file Reply for the said two Interlocutory Applications by tomorrow i.e. 08.12.2020 before the Office of the Registry and the same is directed to be received by the Registry.

In the meanwhile, it is open to the Appellants to file any Rejoinder/Response to the Reply/Response filed on the side of the Respondent No. 2 to 6. The Office is directed to receive the same.

The Registry is directed to list the matter on **22nd December, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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